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Annexure:

Format of Accountability statement for grant of EODC

(For cases covered under SI. No-4 of General Notes for Engineering Products and SI No-6 of General Notes for All Export Products Groups)

Name of the applicant:

IEC number:

Advance Authorisation No:

Date of issue:

Table A: Export item details:

SI.No of export item	Export Item Description	Total Qty exported
(1)	(2)	(3)

Table B: Import Item details

SI.No. of export item (as per table A)	Corresponding SI.No of Input as per authorisation.	Description of input as per Bill of Entry (including technical specifications /part nos etc)	Description of input actually used in the resultant product. (including technical specifications /part nos etc)		Qty consumed in the resultant product for Qty exported as per Column (3) of Table A
(1)	(2)	(3)	(4)	(5)	(6)

Note: Contents in column (3) and (4) as well as in column (5) and (6) should be same for grant of EODC.

Declaration

I/we hereby declare that information furnished as above are true and correct as per records maintained by us. Information furnished above if found to be incorrect or false or misleading in future, I/we shall be liable for penal action under the provisions of FTDR Act and rules made thereunder.

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Date:

Signature of the Applicant

Name:

Designation:

Telephone number:

Fmail Address:

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Certificate of Charted Engineer

1. I am a Chartered Engineer having Registration No dated(copy enclosed). My domain competence is in the field of (example
mechanical, electrical etc.)
2. I have examined the details of requirements of parts/components imported under Authorisation No dated by M/s,
(Name applicant/manufacturer and address of factory where
goods are manufactured). I have examined accountability statement furnished by Authorisation holder along with technical details thereof and requirements of
parts/components etc. with regard to their technical description/ specification and the quantity against each item of export and having due regard to proper technical norms of consumption and after technical scrutiny of relevant process, designs and drawings of the export product, I do hereby certify that they are correct in all respects and are actually used in the manufacturing of the export product for which the EODC application is made.
Information furnished above if found to be incorrect or false or misleading in future, I shall be liable for penal action under the provisions of FTDR Act and rules made thereunder in addition to any other action that may be taken as per any other law, including cancellation of membership with 'the Institution of Engineers (India)'.
Place:
Date:
Signature of the Chartered Engineer
Name:
Telephone number:
Email Address: